

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 181 of 2017 (SZ)**

**Applicant(s)**

P. Dhanapal,  
Kodaikanal,  
Dindugal District.

**Vs. Respondent(s)**

State of Tamil Nadu,  
Rep. by its Secretary to Government,  
Environment and Forests Department,  
Secretariat, Chennai and 6 others.

**Legal Practitioners for Applicant(s)**

M/s. M. Kamalanathan,  
V.R. Rajasekaran,  
D. Sivaramkumar.

**Legal practitioners for respondent(s)**

M/s.M.K.Subramanian and  
E. Manoharan for R1, R2, R4 and R5.  
Mrs.H. Yasmeen Ali for R2

Note of the Registry	Orders of the Tribunal
Order No. 1	<p>Date: 23<sup>rd</sup> August, 2017</p> <p>Heard the learned counsel appearing for the applicant.</p> <p>Learned counsel appearing for the applicant submitted that prayer No.2 has become infructuous.</p> <p>Issue notice to the respondents on the first prayer.</p> <p>Mr.M.K.Subramanian, the learned counsel takes notice for respondent Nos.1, 2, 4 and 5, Mrs. H.Yasmeen Ali, the learned counsel takes notice for respondent No.3, and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the respective learned counsel appearing for respondent Nos. 1 to 5 within 2 days.</p>

Let the reply be filed by respondents 1 to 5 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.

No notice be issued to Respondent Nos.6 and 7.

List the matter on 11.10.2017.

.....J.M.

(Justice M.S. Nambiar)

